

**NOTIFICATION UNDER ALL INDIA
SERVICES ACT, 1951.**

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The Indian Administrative Service (Probation) Amendment Rules, 1961 published in Notification No. G.S.R. 768 dated the 10th June, 1951.
- (ii) Notification No. G.S.R. 964 dated the 29th July, 1961 making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (iii) Notification No. G.S.R. 965 dated the 29th July, 1961 making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954. [Placed in Library, See No. LT-3142 61].

12.11½ hrs.

**ESTIMATES COMMITTEE
HUNDRED AND THIRTY-NINTH REPORT**

Shri Dasappa (Bangalore): I beg to present the Hundred and thirty-ninth Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Fifth Report on the Ministry of Scientific Research and Cultural Affairs.

12.11½ hrs.

**PETITION RE: GRIEVANCES OF
THE MARTIN S. LIGHT RAILWAY
YATRI SANGHA**

Shri S. M. Banerjee (Kanpur): I beg to present a petition signed by 1405 petitioners relating to the grievances of the Martin S. Light Railway, Yatri Sangha.

12.12 hrs.

**MOTION RE: THIRD FIVE YEAR
PLAN—Contd.**

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved by Shri Jawaharlal Nehru on the 21st August, 1961, namely:

“That: the Third Five Year Plan laid on the Table of the House on the 7th August, 1961, be taken into consideration.”

**Shri Naushir Bharucha (East Khair-
deh):** Before the House proceeds further with this motion, may I submit a few words regarding the amendment which I have moved and which you were pleased to order to be circulated today?

Mr. Speaker: He cannot have another opportunity. Yesterday I gave him an opportunity and I also said that it will be circulated for the benefit of Members, so that when further proceedings come up before the House, they might know what exactly they have to say on this amendment. He had ample opportunity yesterday to refer to this amendment.

Shri Naushir Bharucha: I am merely mentioning that it is not admitted.

Mr. Speaker: I did not admit it. I said I would circulate it and I allowed ample opportunity to the hon. Member. But if he wants to say that under the rules it ought to be admitted, and that notwithstanding the ruling that I gave yesterday I am bound to admit it, I am prepared to hear him.

Shri Naushir Bharucha: That is exactly what I want to point out.

Mr. Speaker: Does he mean to say that I am bound to admit whatever amendment is given at whatever time?